281

पिछली हडताल के बाद डायरेक्टर जनरल ग्राफ सप्ताई एण्ड डिस्पोजल की तरफ से जुट मिलों को कोई झाईर नहीं दिया जो रहा है जिसकी वजह से जूट सिसी ने पश्चिमी बंगाल में 15 फीसदी प्रोडनशन कम कर दिया है ग्रीर जिसका ग्रंजाम यह है कि 20 हजार मजदूर निकास दिये गये हैं, उनकी रोजी चली गई है । पश्चिमी बंगाल में 5 मिलें बन्द हैं, ग्रांध्र प्रदेश में चेटावल जुट मिल में तालाबन्दी हो चुकी है, विपूरा में एक कारखाना है अगरतल्ला जूट कारखाना जो सरकारी कारखाना है उसमें पहली भ्रप्रेल से प्रोडक्शन बन्दही गया है ग्रौर ग्रद्ध तिपुरा की सरकार उस मामले को बी०भ्राई०एफ०ग्रा२० में भेजना चाहती है जिसका मतीजा यह निकलेगा कि विष्रा के दो हजार जुट मिल के मजदूर वेकार हो जायेंगे । यह जो नेशनलाइज्ड कारखाना है यह प्राइवेट सेक्टर को दे दिया जायेगा । इसलिये यह सब मिल-मिलाकर एक ऐसी हालत पैदा कर दी गई है जिसमें जुट इडस्ट्री को बचाना मुश्किल नजर ग्रा रहा है। इसलिये मैं सरकार से यह दर्खास्त करना चाहता हं कि बजारते टेक्सटाइल इस पूरे मामले को रेव्य करे कंसलटेटिय कमेटी की मीटिंग में बहुत से मशबरे दिये गये थे मगर 'उन पर अमल-दरामद अभी तक नहीं हम्रा।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The proceedings of the Consultative Committee cannot be mentioned here.

श्री मोहम्मद श्रमीत: पश्चिमी बंगाल के चीफ मिनिस्टर ने प्राइम मिनस्टर को लेटर लिखा हुन्ना है जिसमें जूट इंडस्ट्री की मौजूदा हालत के बारे में बहुत डिटेल रिपोर्ट दी हुई है। उन्होंने तजबीज भी रखी है। लेकिन प्रभी तक उस पर भारत सरकार ने कोई कदम नहीं उठाया। मैं समजता हूं पश्चिमी बंगाल के चीफ मिनिस्टर के उस मशबरे के मुताबिक ग्रगर भारत सरकार कुछ इकदामाद करे तो इस उद्योग को बचाया जा सकता है जो हमारे देश की ग्रर्थ नीति के लिये बहत महत्व रखती है।

भी शंकर दयाल सिंह: उपसभाष्यक्ष महोदय, मैं इनके साथ प्रसोशिएट करके हुये एक बात केवल कहना चाहता हूं...

ज्यसमाध्यक (भी क्येस बेसाई) : मेरी बात सुनिये। आज करीब 18 स्पेक्स मेंकन हैं We want to dispose of them

श्री शंकर दयास सिंह (बिहार):
में असोशिएट करते हुए केवल एक बात
कहना चाहता हूं कि यह जूट की जो
समस्या है क्योंकि बंगाल और बिहार
की बहुत हो महत्वपूर्ण समस्या है और
वहां का किटहार और पूर्णिया इसका सबसे
वड़ा उत्पादन क्षेत्र रहा है इसलिये सरकार
को गंभीरता के साथ इसको लेना चाहिये
क्योंकि किसान और मजदूर इससे प्रभावित
हो रहे हैं।

## Need to modernise Digboi Oil Refinery in Assam

SHRI BHADRESWAR BURAGO-HAIN (Assam): Mr. Vice Chairman, Sir, I rise to draw the attention of the Minister of Petroleum and! Natural Gas, through this special mention, to the calculated apathy and neglect of the Ministry towards a very percious legacy of our country.

The Digboi Oil Refinery in Assam was established by the Britishers in the private sector way back in 1901 when every communication and transport facility was a distant dream. Now we can boast that this Digboi Refinery is the oldest refinery in Asia. In 1981 the Refinery was nationalised by the Government, and it was clubbed with the Indian Oil Corporation Ltd.

Since it is a century-old project and its machinery has almost exceeded its stipulated life and some it has already become rotten and dilapidated, it requires urgent augmentation and replacement. Else, the refinery would have to be buried on site site, and its machinery would have to be shifted to a museum.

Shri Bhadreswar Buragohain]

Special

283

After a thorough assessment of the Refinery, the IOC approved an amount of Rs. 144 crores in June, 1989 for augmentation and modernisation of the Refinery. And the scheme included augmentation of the crude distillation units, captive steam and power plant utilities and office sites etc. etc.

In pursuance of the modernisation scheme, the Refinery has so far spent Rs. 17 crores and placed orders for different items amounting to Rs. 70 crores in May, 1991. But, also an unfortunate chapter appeared here in June. 1991. The Chairman of the IOC by an abrupt order, has stalled all the progress of the work and has Inclined to release the approved amount for reasons best known to .him. To our sheer astonishment, the Ministry has later approved the said order of the IOC Chairman, The performance budget of the Ministry for 1992-93 shows that an amount of Rs. 350.91 crores has been earmarked for modernisation of the Digboi Refinery but for 1992-93, only Rs. 20 crores has been earmarked. But due to the impugned order of the Chairman, everything has been stalled at present.

Due to the stoppage of the work, there will be sky-high escalation in cost and for want of power and steam, the Refmary itself might have to be closed thereby inviting uncalled for apprehension in the minds of the people of Assam. The need of the hour is to modernise the age-old Refinery at the earliest and the said order of the IOC Chairman should he withdrawn forthwith in order to save the old replico of oil industry. But the way things are going on as on today, we are quite apprehensive about the future of the Refinery. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Shri S. Vidutnalai Virumbi—absent. Shri Sanjaya Sinh abssent. Miss Saroj Khaparde.

## Lack of firesafety measures in high-rise buildings in Delhi

MISS SAROJ KHAPARDE (Maharashtra) : Sir, I would like to draw the attention of this House, through you, regarding the lack of fire safety norms in 142 high-rise buildings in Delhi which is of sufficient urgent public importance. Sir, before a fire breaks out in a high-rise building in Delhi, as has happened in Kanchen-junga building on 1st June 1992, the Government does not. take the matter of imposing the file safety norms on priority. It has been reported now that out of the 152 high-rise buildings which were asked to install all foasic fire safety norms by 30th June 1992, 23 buildings are close to getting a clearance from the City Fire Service Department while around 50 have sought some more time. Sir, it is yet not known as to what action the authority is trying to take against the erring owners of both government and private buildings. When the Delhi Fire Prevention and Fire Safety Act, 1987 came into force there were nearly 220 high-rise buildings not conforming to its requirements. Tie .-om'ter has cotme down to 142-69 of the government and 73 of the private buildings-which are still fire hazardous. What urgent and immediate action does the Government propose to take in the matter to make the erring owners conform to the laws in that regard?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think the Minister should take note of this because this is a burning subject and has, been raised many times but even after the date which has been given by them, there is not much progress.

## Gross mismanagement in Delhi Zoo

SHRI KRISHNA KUMAR BIRLA (Raiasthan): Sir, in the Delhi Zoo, which is a premier Zoological park and considered to 'ja a modern zoo in the country, the recent death of 21 prized black bucks in an attack by stray dogs is a distressing event.